

(c) The scheme of issue of Photo Identity Cards is an on-going scheme as electoral rolls keep on changing due to continuous addition/deletion of names from it. Moreover, no fresh deadline has so far been fixed by the Election Commission of India.

Statement

Electors supplied with Defect-Free Identity Cards in different States/Union Territories as on 31-1-1997

Sl. No.	State/Union Territory	Electors supplied with defect-free identity card
1.	Andhra Pradesh	28128499
2.	Arunachal Pradesh	351962
3.	Assam	70088
4.	Bihar	15615368
5.	Goa	478261
6.	Gujarat	22398434
7.	Haryana	9314815
8.	Himachal Pradesh	2311377
*9.	Jammu and Kashmir	Scheme no implemented
10.	Karnataka	19890111
11.	Kerala	22487
12.	Madhya Pradesh	22598928
13.	Maharashtra	43637656
14.	Manipur	984820
15.	Meghalaya	536304
**16	Mizoram	Nil
17.	Nagaland	Nil
18.	Orissa	16585361
19.	Punjab	10343295
20.	Rajasthan	16840654
21.	Sikkim	196540
@22.	Tamil Nadu	Nil
23.	Tripura	884671
24.	Uttar Pradesh	41248000
25.	West Bengal	31439143
26.	Andaman & Nicobar Island	172000
27.	Chandigarh	268249
28.	Dadra & Nagar Haveli	50220
29.	Daman & Diu	41414
30.	National Capital Territory of Delhi	5257000
31.	Lakshadweep	29612
32.	Pondicherry	554286

The Scheme of I-cards not implemented.

I-cards could not be issued to electors due to large number of complaints in respect of Foreign nationals received by States.

Photography has since started in Tamil Nadu.

[English]

Export of Cotton

134. SHRI L. RAMANA: Will the Minister of TEXTILES be pleased to state :

(a) whether the quota of several lakh bales of cotton released recently for export;

(b) if so, the details thereof;

(c) whether the exporters are not finding customers in the International Market;

(d) if so, the reasons therefore; and

(e) the steps the Government propose to take in this regard ?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) and (b) Quota of 12.20 lakh bales of cotton has been released by the Government during the current 1996-97 cotton season, for export.

(c) No, Sir.

(d) and (e) Do not arise.

Performance of PSUs

135. DR. T. SUBBARAMI REDDY :
SHRI SUBRAHMANYAM NELAVALA :

Will the Minister of INDUSTRY be pleased to state

(a) whether the status report on Central public sector undertaking prepared by his Ministry as on March 31, 1995 states about 130 enterprises made profit and 109 enterprises either made losses or became sick;

(b) if so, the details thereof;

(c) the total net profit earned by them in 1994-95 and during 1995-96;

(d) whether the Government have felt that there is a need for evolving the new concerted approach and strategies for healthy future of the Public enterprises;

(e) if so, the details thereof; and

(f) the steps propose to be taken by the Government to earn the profit by Public Sector Undertakings ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) Yes, Sir. The enterprise-wise detail of profit and loss is given in statement No. 7 (A) and 7 (B) of Volume-1 of Public Enterprises Survey 1994-95 laid in both Houses of Parliament on 19.7.96

(c) Net profit earned by Central PSUs as a whole was Rs. 7217 41 Crores during year 1994-95 upto which period only information is available.

(d) and (e) The need for evolving a concerted approach and strategy for healthy future of PSUs is recognised. The strategy in this regard for Central PSUs has been outlined in

Statement on Industrial Policy 1991 and the Common Minimum Programme of the Government.

(f) Steps taken to improve the performance of PSUs is enterprise specific. However, some of the steps taken include periodical performance review meetings by the Administrative Ministries, more delegation of powers to Board of Directors, professionalisation of Board Management, signing of MOUs reduction of surplus manpower through VRS, technology upgradation, etc.

[Translation]

Pending Court Cases

136. SHRI PAWAN DIWAN :
SHRI KANSHI RAM RANA :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of cases pending with the Supreme Court for want of decision;

(b) the separate details of the cases which are lying pending for twenty years, fifteen years, ten years and five years among them;

(c) the reasons for such delays in deciding these cases, and

(d) the steps taken/proposed to be taken by the Government for the expeditious disposal of these cases ?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) and (b) The pendency of cases of the Supreme Court as on 1.7.1996 was as follows :

	Admission on Matters	Regular Matters
No. of cases pending	9932	18,639
20 years and over	2	63
15 to 20 years	30	1259
10 to 15 years	225	3211
5 to 10 years	1223	5291

(c) and (d) The pendency of cases in the Supreme Court is due to various complex factors and the Supreme Court has taken various steps to expedite the disposal of cases, which include more practical categorisation and classification of cases, stabilisation of Benches, avoiding delisting as far as possible and ensuring non-accumulation of defective matters and prompt listing of cases.

[English]

Banks request for Merger

137. LT. GEN. SHRI PRAKASH MANI TRIPATHI :
DR. LAXMINARAYAN PANDEY :

Will the Minister of FINANCE be pleased to state :

(a) whether the seven associate banks of the State Bank of India have requested the Reserve Bank of India/Government for their cross merger to constitute the largest national level bank, next only to the SBI;

(b) if so, the details thereof; and

(c) the reaction of the RBI/Government thereto ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) No such request has been received from the managements of the seven Associate Banks of State Bank of India.

(b) and (c) Do not arise.

[Translation]

Setting up Industries during the 9th Plan

138. SHRI BUDHSEN PATEL : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government intend to include any Scheme of setting up of an industry in the Ninth Five Year Plan in the backward districts in the country particularly in Madhya Pradesh,

(b) whether any survey has been conducted or likely to be conducted in this regard;

(c) if so, details thereof, and

(d) if not, the reasons therefor ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (d) The Growth Centre Scheme, under the Department of Industrial Policy & Promotion, which was introduced in 1988, is designed for the setting up of Growth Centres which would attract industry. The scheme covers all the States in the country and is not specific to Madhya Pradesh. It has been proposed by the Ministry of Industry that this scheme should be included in the 9th Five Year Plan.

Under the Growth Centre Scheme, the Growth Centre projects to be set up in backward Districts, selected by the Planning Commission are located at (i) Borai in Durg District; (ii) Ghainpuyra in Guna District; (iii) Ghriongi in Bhind District; (iv) Kheda in Dhar District; (v) Siltara in Raipur District and (vi) Satlapura in Raisen District.

There is however no survey conducted or being conducted by the Department of IPP.

[English]

Short Term Borrowings of Financial Institutions

139. SHRI K.P. SINGH DEO : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India (RBI) has a proposal to lift interest rate and maturity restrictions of short term borrowings of financial institutions;